

Central Universities (Amendment) Act, 2019

No. 15 Of 2019

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An Act further to amend the Central Universities Act, 2009.

Central Universities (Amendment) Act, 2019

No. 15 Of 2019

[23rd July, 2019]

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.

(1) This Act may be called the Central Universities (Amendment) Act, 2019. Short title and

(2) It shall come into force on such date as the Central Government may, by notification commencement.

2. Insertion of new sections 3C and 3D.

After section 3B of the Central Universities Act, 2009 [25 of 2009] (hereinafter referred to as the principal Act), the following sections shall be inserted, namely:—

“3C. Establishment of Central University of Andhra Pradesh.

There shall be established a University, which shall be a body corporate, to be known as the Central University of Andhra Pradesh, having its territorial jurisdiction extending to the whole of the State of Andhra Pradesh, as specified in the First Schedule to this Act.

3D. Establishment of Central Tribal University of Andhra Pradesh.

There shall be established a Tribal University, which shall be a body corporate, to be known as the Central Tribal University of Andhra Pradesh, having its territorial jurisdiction extending to the whole of the State of Andhra Pradesh, as specified in

the First Schedule to this Act, to provide avenues of higher education and research facilities primarily for the tribal population of India.”.

3. Amendment of section 5.

In section 5 of the principal Act, the following proviso shall be inserted at the end, namely:—

“Provided that the Tribal University established under section 3D shall take additional measures for paying special attention to the tribal centric higher education and research, including art, culture and customs.”.

4. Substitution of new Schedule for First Schedule.

For the First Schedule to the principal Act, the following Schedule shall be substituted, namely:—

“THE FIRST SCHEDULE

[See section 3(4)]

Serial No.	Name of the State	Name of the University	Territorial jurisdiction
(1)	(2)	(3)	(4)
1.	Andhra Pradesh	Central University of Andhra Pradesh	Whole of the State of Andhra Pradesh.
2.	Andhra Pradesh	Central Tribal University of Andhra Pradesh	Whole of the State of Andhra Pradesh.
3.	Bihar	Central University of South Bihar	Territory in the south of the River Ganges in the State of Bihar.
4.	Bihar	Mahatma Gandhi Central University	Territory in the north of the River Ganges in the State of Bihar.
5.	Gujarat	Central University of Gujarat	Whole of the State of Gujarat.
6.	Haryana	Central University of Haryana	Whole of the State of Haryana.
7.	Himachal Pradesh	Central University of Himachal Pradesh	Whole of the State of Himachal Pradesh.
8.	Jammu and Kashmir	Central University of Kashmir	Kashmir Division of the State of Jammu and Kashmir.
9.	Jammu and Kashmir	Central University of Jammu	Jammu Division of the State of Jammu and Kashmir.
10.	Jharkhand	Central University of Jharkhand	Whole of the State of Jharkhand.
11.	Karnataka	Central University of	Whole of the State

12.	Kerala	Central University of Kerala	Whole of the State of Kerala.
13.	Odisha	Central University of Odisha	Whole of the State of Odisha.
14.	Punjab	Central University of Punjab	Whole of the State of Punjab.
15.	Rajasthan	Central University of Rajasthan	Whole of the State of Rajasthan.
16.	Tamil Nadu	Central University of Tamil Nadu	Whole of the State of Tamil Nadu.".